

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Appeal No. 10 of 2026

In the matter of:

Priyabrata Bhowmick and Ors.

...Appellants

-Versus-

Union of India and Ors.

...Respondents

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Date: _____, July 2026.

Place: _____, Assam.

Filed by:

Surendra Kumar

Advocate

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/advsurendrakumar16@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

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COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 11

(ASSAM POLLUTION CONTROL BOARD)

I, Sri Mukunda Madhab Bora, son of Late Durga Dutta Baghri aged about 59 years, and presently serving as Chief Environmental Engineer and Nodal Officer (Legal), Assam Pollution Control Board, having its office at Bamunimaidam, Guwahati-781021, Assam do hereby as deponent solemnly affirm and state as under:

1. That I am the authorised deponent on behalf of Respondent No. 11 in the above-captioned Appeal and am well conversant with the facts and circumstances of the case, and am hence competent to swear this Counter Affidavit in such capacity.
2. That this Counter Affidavit against the Appeal filed by the Appellants has been prepared at my instance and under my instructions, on the basis of the official records maintained by the Assam Pollution Control Board ("the Answering Respondent"),

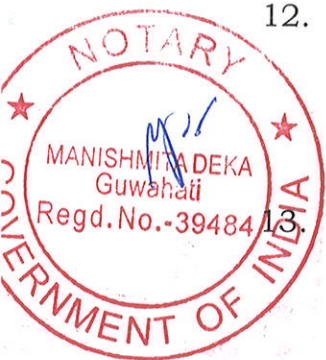
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pursuant to the directions of this Hon'ble Tribunal calling upon Respondent No. 11 to file its Counter Affidavit.

3. That at the very outset, it is respectfully submitted that the Answering Respondent craves leave to reply to the Appeal paragraph-wise, and denies all averments, allegations, and contentions made therein which are inconsistent with, or contrary to, the submissions made hereinbelow, as if the same were set out and traversed seriatim.
4. That the Answering Respondent, being the State Pollution Control Board for the State of Assam, discharges statutory and regulatory functions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and allied environmental legislation, and its role in the present matter is confined to the exercise of such statutory functions in accordance with law.
5. That in reply to Paragraph No. 1 of the Appeal, it is submitted that the averments made therein are matters of fact and opinion of the Appellants, and, therefore, do not call for any specific comment, admission, or denial by the Answering Respondent. The Appellants are put to strict proof of the said averments.
6. That in reply to Paragraph No. 2 of the Appeal, it is submitted that the averments made therein are matters of record and do not call for any comment from the Answering Respondent. The record may kindly be referred to for its true purport and effect.
7. That in reply to Paragraph No. 3 of the Appeal, it is submitted that the averments made therein are matters of record and do not call for any comment from the Answering Respondent.



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X
8. That in reply to Paragraph No. 4 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 8 and, as such, do not call for any comment from the Answering Respondent. No adverse inference ought to be drawn against the Answering Respondent on this count.
 9. That in reply to Paragraph No. 5 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 1 and 4 and do not call for any comment from the Answering Respondent.
 10. That in reply to Paragraph No. 6 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 1 and 4 and do not call for any comment from the Answering Respondent.
 11. That in reply to Paragraph No. 7 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 6 and 7 and do not call for any comment from the Answering Respondent.
 12. That in reply to Paragraph No. 8 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
 13. That in reply to Paragraph No. 9 of the Appeal, it is submitted that the averments made therein are matters of record and do not call for any comment from the Answering Respondent.
 14. That in reply to Paragraph No. 10 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
 15. That in reply to Paragraph No. 11 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.



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16. That in reply to Paragraph No. 12 of the Appeal, it is submitted that the averments made therein are matters of record and do not call for any comment from the Answering Respondent.
 17. That in reply to Paragraph No. 13 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
 18. That in reply to Paragraph No. 14 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 4, 5 and 13 and do not call for any comment from the Answering Respondent.
 19. That in reply to Paragraph No. 15 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 1, 3, 4 and 5 and do not call for any comment from the Answering Respondent.
 20. That in reply to Paragraph No. 16 of the Appeal, it is submitted that the public consultation in respect of the project was conducted strictly in accordance with the applicable statutory provisions, ensuring wide participation of nearby affected persons and other stakeholders, with a total attendance of 422 (four hundred twenty-two) participants.



The Public Hearing notice was first published in 2 (two) widely circulated news papers viz "The Times of India", Guwahati/ North East English" and "Dainik Jugosankho" vernacular "Bengali" on 22.05.2025 where in venue of the Public Hearing was mentioned as proposed site of New Greenfield Airport, which was at Village & P.O. Doloo, Dist- Cachar. A subsequent notice was issued on 14.06.2025 in the News Papers viz "The Times of India", Guwahati/

North East English" and "Dainik Jugasankho" to specify the exact location of the venue of the Public Hearing which is Ban Durga Mandir front premises, Village & P.O. Haticherra, P.S- Malugram, Silchar on the same date i.e 23.06.2025. Further, for wide dissemination of the Information, APCB arranged for announcement of venue, date & time by using vehicle mounted microphone in and around the project site specially in Doloo Bazar, Latimara, Udharbond, Balacherra, Moinarbond and Rongpur Modhuramukh etc.

To ensure further circulation of information, posters and banners regarding the venue, date & time of Public Hearing were displayed in various public spaces in and around the project site as well as the market places of Cachar District.

As per the Attendance Registers, a total of 422 persons attended the Public Hearing. At least 30 persons from amongst the attendees spoke for the establishment of the project. There was an overwhelming support from majority of the people.

A total of 157 memorandums were received, of which 150 numbers are in support of the project.

The Proceeding Register alongwith the Attendance Registers (4 No.s) were submitted on 25.06.2025 to the District Commissioner, Cachar, Chief Executive Officer, Cachar Zila Parishad and President/Secretary, Doloo Gaon Panchayat, Cachar for display of the same for the purpose of information and dissemination to the public. They were also requested to furnish the feedback if any, received within 7 days. No feedback received.



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These documents were then furnished to the DDG, (Central) Ministry of Environment Forest & Climate Change on 03.07.2025 for further necessary action at their end.

Hence, the statement made by the Appellants alleging deprivation of the affected population from meaningful participation is denied and not admitted, and the Appellants are put to strict proof thereof. Reference in this regard may kindly be made to Page 604, Annexure A-12 of the Appeal Petition.



[Copies of Paper Publication is annexed as **ANNEXURE-I (colly)**, letter dated 25.06.2025 and 03.07.2025 is annexed herewith as **ANNEXURE-II & ANNEXURE-III**]

21. That in reply to Paragraph No. 17 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
22. That in reply to Paragraph No. 18 of the Appeal, it is submitted that the averments made therein are matters of fact and opinion and do not call for any comment from the Answering Respondent.
23. That in reply to Paragraph No. 19 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
24. That in reply to Paragraph No. 20 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.

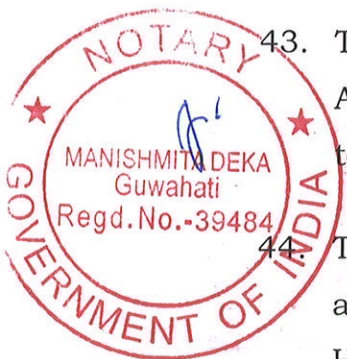
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25. That in reply to Paragraph No. 21 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
26. That in reply to Paragraph No. 22 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
27. That in reply to Paragraph No. 23 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
28. That in reply to Paragraph No. 24 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
29. That in reply to Paragraph No. 25 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
30. That in reply to Paragraph No. 26 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
31. That in reply to Paragraph No. 27 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
32. That in reply to Paragraph No. 28 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.



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33. That in reply to Paragraph No. 29 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 4 and do not call for any comment from the Answering Respondent.
34. That in reply to Paragraph No. 30 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 1, 3 and 4 and do not call for any comment from the Answering Respondent.
35. That in reply to Paragraph No. 31 of the Appeal, it is submitted that the averments made therein pertain to Respondent No. 1 and do not call for any comment from the Answering Respondent.
36. That in reply to Paragraph No. 32 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 1, 3 and 4 and do not call for any comment from the Answering Respondent.
37. That in reply to Paragraph No. 33 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 1, 3 and 4 and do not call for any comment from the Answering Respondent.
38. That in reply to Paragraph No. 34 of the Appeal, this deponent would like to rely and reiterate upon the statements made in para 20 of this affidavit.
39. That in reply to Paragraph No. 35 of the Appeal, it is submitted that the averments made therein pertain to Respondent Nos. 1, 3 and 4 and do not call for any comment from the Answering Respondent.



40. That in reply to Paragraph No. 36 of the Appeal, this deponent would like to rely and reiterate upon the statements made in para 20 of this affidavit.
41. That save and except what is specifically admitted hereinabove, all other averments, allegations, and contentions made in the Appeal, including any implied or express allegation of statutory non-compliance, negligence, or dereliction of duty on the part of the Answering Respondent, are specifically denied, and the Appellants are put to strict proof thereof.
42. That the Answering Respondent has acted strictly within the four corners of law and in due discharge of its statutory functions, and no case for interference by this Hon'ble Tribunal, as against the Answering Respondent, is made out. It is, therefore, prayed that the Appeal be dismissed as against Respondent No. 11, with such other order(s) as this Hon'ble Tribunal may deem fit and proper.
43. That I have thoroughly gone through the contents of this Counter Affidavit and have fully understood the same, and I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal.
44. That the Answering Respondent states and submits that it is ready and willing to abide by the order(s)/direction(s) made by this Hon'ble Tribunal and has taken, and shall continue to take, all steps necessary to comply with the directions of this Hon'ble Tribunal.
45. I state that the statements contained in Paragraphs No. 1 to 44 are true to the best of my knowledge and belief, based on records and



Sl. No. 46
Date 13/07/26

information available with the Assam Pollution Control Board, and
this is my humble submission before this Hon'ble Tribunal.

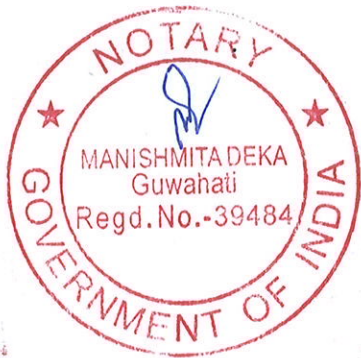
Mukunda Madhab Bora

DEPONENT

VERIFICATION

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed there from.

Verified at Guwahati on this 13th day of July, 2026



Mukunda Madhab Bora

DEPONENT

Identified by:-

Siddhartha Baruah
495/99.

Advocate

Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.

13/07/26
NOTARY
MANISHMITA DEKA
Govt. of India
Guwahati, Regd. No. 39484

২ যুগশঙ্ক শিলচর, বৃহস্পতিবার, ২২ মে ২০২৫



আসাম প্রদূষণ নিয়ন্ত্রণ পরিষদ

বামুনিমেদাম, গুয়াহাটি-২১



গণ শুনানির বিজ্ঞপ্তি

পরিবেশ, বন ও জলবায়ু পরিবর্তন মন্ত্রক (MoEFCC)-এর ১৪.০৯.২০০৬ তারিখের EIA বিজ্ঞপ্তির প্রয়োগ অনুসারে, প্রস্তাবিত “নতুন সবুজ মাঠ বিমানবন্দর নির্মাণ, গ্রাম ও ডাকঘর: ডলু, জেলা: কাছাড়, আসাম-৭৮৮১১১, কর্তৃপক্ষ: এয়ারপোর্টস অথরিটি অফ ইন্ডিয়া”-এর জন্য নিম্নলিখিত সময়সূচি অনুযায়ী পাবলিক হিয়ারিং অনুষ্ঠিত হবে।

তারিখ ও সময়	স্থান
২৩.০৬.২০২৫ সকাল ১১:৩০ মিনিটে	প্রস্তাবিত নতুন সবুজ মাঠ বিমানবন্দর, গ্রাম এবং পোস্ট অফিস : ডলু, জেলা: কাছাড়, আসাম-৭৮৮১১১

এলাকার আগ্রহী ব্যক্তিদের, যাদের মধ্যে প্রকৃত বাসিন্দা, এনজিও ইত্যাদি অন্তর্ভুক্ত, তাদের বক্তব্য রেকর্ড করার জন্য উপরোক্ত গণশুনানিতে উপস্থিত থাকার জন্য অনুরোধ করা হচ্ছে। সংশ্লিষ্টরা গণশুনানির তারিখের আগে প্রদূষণ নিয়ন্ত্রণ পরিষদের এর সদস্য সচিবের কাছে তাদের মতামত পাঠাতে পারেন।

প্রস্তাবিত প্রকল্পের বিস্তারিত জানতে আগ্রহী ব্যক্তির নিম্নলিখিত অফিসগুলিতে প্রস্তাবিত প্রকল্পের জন্য খসড়া পরিবেশগত প্রভাব মূল্যায়ন (EIA) প্রতিবেদনের নির্বাহী সারাংশ সংগ্রহ করতে পারেন:

- ১। জেলা প্রশাসক, কাছাড় জেলা, আসাম।
- ২। বিভাগীয় বন কর্মকর্তা (টি), কাছাড় বন বিভাগ, কাছাড় জেলা।
- ৩। মুখ্য নির্বাহী কর্মকর্তা, কাছাড় জেলা পরিষদ, কাছাড় জেলা।
- ৪। মহাব্যবস্থাপক, জেলা শিল্প ও বাণিজ্য কেন্দ্র, কাছাড় জেলা।
- ৫। চেয়ারম্যান, রাজ্য পরিবেশ প্রভাব মূল্যায়ন কর্তৃপক্ষ, আসাম।
- ৬। সভাপতি/সচিব, ডলু গাঁও পঞ্চায়েত, কাছাড় জেলা।
- ৭। শিল্প আঞ্চলিক কার্যালয়ের আঞ্চলিক পরিচালক, পরিবেশ ও বন মন্ত্রণালয় এবং আবহাওয়া পরিবর্তন।
- ৮। প্রদূষণ নিয়ন্ত্রণ পরিষদ আসামের শিলচর আঞ্চলিক গবেষণাগার ও কার্যালয়।
- ৯। প্রদূষণ নিয়ন্ত্রণ পরিষদ আসামের প্রধান কার্যালয়, বামুনিমেদাম, গুয়াহাটি-২১।
- ১০। প্রদূষণ নিয়ন্ত্রণ পরিষদ-এর ওয়েবসাইট

<http://www.pcbassam.org>

তারিখ: ২২-০৫-২০২৫

স্বাক্ষর-সদস্য সচিব

২ যুগশঙ্খ শিলচর, শনিবার, ১৪ জুন ২০২৫

চিকিৎসা সংবাদ

NEIGRIHMS, Shillong

থেকে আগত

Dr. SACHU RONGMEI

MBBS, MS, MCH(NEURO)

নিয়মিত রোগী দেখছেন

METRO-CITY DIAGNOSTICS

Meherpur (Near Vivekananda Co-operative)

এ

অগ্রিম নাম নথিভুক্ত করার জন্য আজ ই

যোগাযোগ করুন নিচে দেওয়া নম্বরে

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S-1543

**CHOUHDHURY
EYE HOSPITAL**

SHILLONGPATY

SILCHAR-1

VISIT US FOR,

RETINA SURGERY,

LASER TREATMENT,



প্রদূষণ নিয়ন্ত্রণ বোর্ড, আসাম

বামুনিমৈদাম, গুয়াহাটি - ৭৮১০২১



গণ শুনানির স্থান পরিবর্তন সম্পর্কিত বিজ্ঞপ্তি

দয়া করে ২২-০৫-২০২৫-এ প্রকাশিত গণ শুনানির বিজ্ঞপ্তি
সম্পর্কিত পিসিবিএ বিজ্ঞপ্তি দেখুন

এতদ্বারা বিজ্ঞপ্তি দেওয়া হল যে অনিবার্য কারণে প্রস্তাবিত “এয়ারপোর্টস
অথরিটি অব ইন্ডিয়া দ্বারা নতুন গ্রিনফিল্ড এয়ারপোর্ট, গ্রাম এবং পি. ও.
ডলু, জেলা : কাছাড়, আসাম-৭৮৮১১১” এর জন্য গণ শুনানি ২৩
জুন, বেলা ১১.৩০টায় নতুন গ্রিনফিল্ড এয়ারপোর্ট, গ্রাম এবং পি. ও.
ডলু, জেলা : কাছাড়, আসাম-৭৮৮১১১ এর প্রস্তাবিত স্থানে নির্ধারিত
ছিল। তা এখন অনুষ্ঠিত হবে হাতিছড়া গ্রাম পঞ্চায়েত এলাকার জেলা :
কাছাড়, আসাম, পিন : ৭৮৮০৩০-এর অধীন বন দুর্গা মন্দিরের সামনের
প্রাঙ্গণে, গ্রাম এবং পি. ও. : হাতিছড়া, থানা : মালুগ্রাম, শিলচর- পূর্ব
নির্ধারিত তারিখ ২৩ জুন ২০২৫, বেলা ১১.৩০টায়।

তারিখ : ১৪-০৬-২০২৫

স্বাক্ষর/- সদস্য সচিব

Dainik Jugasankha Bengali News Paper Edition dtd.14/06/2025.

POLLUTION CONTROL BOARD, ASSAM
BAMUNIMAIDAM, GUWAHATI - 781021

PUBLIC HEARING NOTICE

As per the provision of the EIA Notification dtd. 14.09.2006, the Public Hearing for the proposed "Development of New Greenfield Airport at Vill. & P.O: Doloo, Dist: Cachar, Assam-788111 by Airports Authority of India" shall be held as per following schedule:

Date & Time	Venue
23-06-2025 at 11:30 AM	Proposed Site of New Greenfield Airport at Vill. & P.O: Doloo, Dist: Cachar, Assam-788111

Interested persons of the locality including bonafide residents, NGOs etc. are hereby requested to attend the aforesaid Public Hearing for getting their statements recorded, if any. Stakeholders may also send their views before the date of Public Hearing to the Member Secretary, PCBA.

To know details about the proposed Project, interested person may collect the Executive Summary of the Draft Environment Impact Assessment (EIA) Report and the Draft Environment Impact Assessment (EIA) Report for the project, available at the following offices:

- The District Commissioner, Cachar District, Assam.
- The Divisional Forest Officer (T), Cachar Forest Division, Cachar District.
- The Chief Executive Officer, Cachar Zilla Parishad, Cachar District.
- The General Manager, District Industries & Commerce Centre, Cachar District.
- The Chairman, State Environment Impact Assessment Authority, Assam.
- The President/Secretary, Doloo Gaon Panchayat, Cachar District.
- The Regional Director, MoEF & CC, Shillong Regional Office.
- The Regional Office of PCBA at Silchar, Assam.
- The Head Office of PCBA, Bamunimaidam, Guwahati-21.
- PCBA's website at <http://www.pcbassam.org>.

Date: 22-05-2025 Sd/- Member Secretary

Times of India Ghy/Northeast Edition Dtd.22.05.2025.

POLLUTION CONTROL BOARD, ASSAM
BAMUNIMAIDAM, GUWAHATI - 781021

Notification regarding change of venue of Public Hearing

Please refer to the PCBA Notification regarding Public Hearing Notice published on 22-05-2025.

Notice is hereby given that due to unavoidable reasons the Public Hearing for the proposed "Development of New Greenfield Airport at Vill. & P.O: Doloo, Dist: Cachar, Assam-788111 by Airports Authority of India" scheduled to be held on 23rd June 2025, at 11.30 AM at Proposed Site of New Greenfield Airport at Vill. & P.O: Doloo, Dist: Cachar, Assam-788111 will now be held at Ban Durga Mandir front premises, Vill & P.O: Haticherra, P.S: Malugram, Silchar under Haticherra Gaon Panchayat Area of Dist: Cachar, Assam, Pin: 788030, as per pre-scheduled date i.e. on 23rd June 2025, at 11.30 AM.

Date: 14-06-2025 Sd/- Member Secretary

Times of India Ghy/Northeast Edition Dtd.14.06.2025.



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(Department of Environment & Forests, Government of Assam)

অসম প্রদূষণ নিয়ন্ত্ৰণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



ANNEXURE - II
1281
LIFE
Lifestyle for
Environment

Dated Guwahati, the 25th June, 2025

To,

1. The District Commissioner, Cachar District, Assam.
2. The Chief Executive Officer, Cachar Zilla Parishad, Cachar District.
3. The President/Secretary, Doloo Gaon Panchayat, Cachar District.

Sub: Public Hearing for the proposed "Development of New Greenfield Airport at Doloo, Silchar, Cachar District, Assam by Airports Authority of India -reg

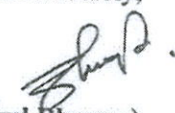
Sir,

Inviting reference to the subject, please find enclosed herewith the Proceeding Register along with the Attendance Registers (4 Nos.) of the Public Hearing held on 23.06.2025 at Ban Durga Mandir front premises, Vill & P.O: Haticherra, P.S: Malugram, Silchar under Haticherra Gaon Panchayat Area of Dist: Cachar, Assam, Pin: 788030 for the proposed "Development of New Greenfield Airport at Doloo, Silchar, Cachar District, Assam by Airports Authority of India".

In this regard, you are requested to display the said Proceeding Register at your office Notice Board for information and dissemination to the Public. You are also requested to kindly furnish the feedback if any received on the Proceedings of the Public Hearing within 7 (Seven) days.

Encls: As above.

Yours sincerely,


(Gokul Bhuyan)
Member Secretary

Copy To:

1. The Regional Officer, RLO, Silchar, Pollution Control Board Assam - for information and necessary action
2. PA to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.

/
(Gokul Bhuyan)
Member Secretary

Memo No.PCBA/SLC/T-1524/25-26/44

Dated Guwahati, 03rd July, 2025

To,
The DDG (Central),
Ministry of Environment, Forest & Climate Change,
Integrated Regional Office,
4th Floor Housefed Building,
Rukminigaon, Guwahati-781022.
Email: iro.guwahati-mefcc@gov.in



Sub: Submission of documents of the Public Hearing for proposed "Development of New Greenfield Airport at Doloo, Silchar, Cachar District, Assam by Airports Authority of India -reg

Ref: Public Hearing held on 23.06.2025 at Ban Durga Mandir front premises, Vill & P.O: Haticherra, P.S: Malugram, Silchar under Haticherra Gaon Panchayat Area of Dist: Cachar, Assam, Pin: 788030.

Sir/Madam,

With reference to the subject and reference, as cited above, please find enclosed herewith the following documents related to Public Hearing conducted by Pollution Control Board, Assam on 23.06.2025 for the proposed "Development of New Greenfield Airport at Doloo, Silchar, Cachar District, Assam by Airports Authority of India."

- A. Proceedings of Public Hearing.
B. Attendance Register (4 Nos.)
C. Videography of the Public Hearings (1 Pen Drive)
D. Comments/views of local public/organizations
(No. of representations received: 157; In support of the project: 150, Against the Project: 7)

Encl: As above.

Yours faithfully,

Member Secretary

Memo No. PCBA/SLC/T-1524/25-26/44-A
Copy To: 91

Dated Guwahati, 03rd July, 2025

1. The District Commissioner, Cachar District, Assam for favour of kind information.
2. The APD, Airports Authority of India, Silchar for information.


Member Secretary

- Head Office : Bamunimaidam, Guwahati - 781021, Assam : India.

Phone : 0361-2550258; Website : www.pcbassam.org; E-mail : membersecretary@pcbassam.org